

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./61/1213/2021

This the **12th** day of **August**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Mulakh Raj, Age 41 years, SPO-NO 175/K, S/o Sh. Hans Raj, R/o Bhandera, District – Kishtwar.
2. Bal Krishan, Age 50 years, S/o Soba Ram, R/o Plan Bhandera, Tehsil Drabshala, District kishtwar.

.....Applicants.

Advocate: Mr. Mohd. Aleem Wani

Versus

1. The Union Territory of Jammu and Kashmir through its Principal Secretary (Home), Civil Secretariat, Srinagar/Jammu – 180001.
2. The Director General of Police, J&K Police Headquarters, ZPHQ, Jammu – 180001.
3. The Inspector General of Police, Jammu Zone, Jammu- 18001.
4. The Deputy Inspector General of Police, Udhampur Doda Range HQ Jammu – 180001.
5. The Senior Superintendent of Police, Doda – 182204.
6. The Deputy Superintendent of Police (Ops), Doda - 182204.

.....Respondents

Advocate:- Mr. Amit Gupta, AAG

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Learned counsel for the applicants submits that for redressal of their grievance, the applicants have already preferred a representation before the Deputy Inspector General of Police, a copy of which has been annexed at Annexure A-3 to the OA. Learned counsel for the applicants at the very outset has submitted that the applicants would be satisfied, if a direction is given to the Deputy Inspector General of Police (Respondent No. 3) to consider and decide their representation at Annexure A-3 in a time bound manner. He further submits that while deciding the representation, the present OA may also be treated as part of representation. .

2. Learned counsel appearing on behalf of the respondents seeks time to file counter affidavit.

3. However, looking to the submissions made by the learned counsel for the applicants, there is no need to call for counter from the respondents and the OA can be disposed off at the admission stage itself.

4. Accordingly, the O.A. is disposed off with a direction to the Deputy Inspector General of Police (Respondent no. 3) to consider and decide the representation of the applicants at Annexure A-3 of OA within a period of three months from the date of receipt of certified copy of this order alongwith annexure at Annexure A-3 of OA. While deciding the representation, this OA may also be treated as part of representation of the applicants. The order so passed shall be communicated to the applicants forthwith.

5. No order as to costs.

6. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

Anand...

(RAKESH SAGAR JAIN)
MEMBER (J)